

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT)(Ins) No. 441 of 2019**

**IN THE MATTER OF:**

**Vineet Khosla**

**...Appellant**

**Versus**

**Edelweiss Asset Reconstruction  
Company Ltd. & Ors.**

**...Respondents**

**Present**

**For Respondent: Mr. I.P.S. Oberoi Advocate for RP  
Ms. Kiran Sharma (C.S) for EARC**

**O R D E R**

**16.07.2019**      Due to paucity of time the matter could not be taken up.

Post this appeal 'for Admission (After Notice)' on 23<sup>rd</sup> August, 2019.

[Justice S.J. Mukhopadhaya]  
Chairperson

[Kanthi Narahari]  
Member (Technical)

mohan/sk